

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 340/94.
~~XXXXXXXXX.~~

199

DATE OF DECISION 11.07.1994


Smt. Pushpa W/o. Hiralal Tode Applicant(s)

Versus

Union of India & Ors. Respondent(s)

1. Whether it be referred to the Reporter or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *no*

MEMBER


VICE CHAIRMAN

mbm:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

CAMP: NAGPUR

O.A. No. 340/94

Smt. Pushpa W/o. Hiralal Tode ..Applicant

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

APPEARANCE:

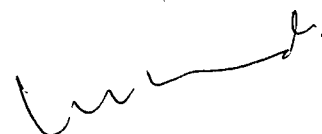
Mr. M.K. Deshpande
Counsel for the applicant

Mr. R.S. Sundaram
Counsel for the respondents

ORAL JUDGMENT: DATED: 11.7.1994
(Per: M.S.Deshpande, Vice Chairman)

Heard the counsel. The ^{applicant's} husband who was a Postal employee died on 16.10.1986 at the age of 54 years. Two out of the three sons of the applicant are admittedly employed and the applicant herself is getting family pension together with D.A. with effect from 17.10.1993 @ Rs. 900 per month. The applicant's contention is that the elder two sons are married and are staying away from her and that since she is in pecuniary difficulties she asked her son Shri Chandrashekhara Tode, who was aged about 22 years at the time of her husband's death on 16.10.86, to apply for compassionate appointment and the application made by the applicant came to be considered and by the order dated 9.9.93 the Department informed the applicant that the family cannot be under indigent circumstances as two members of the family are earning members. No exception can be taken to the reasons for refusing the compassionate appointment by the respondents. The provision of compassionate appointment is for immediate assistance to members of family in distress after the death of the employee.

Such a position cannot be said to exist nearly seven years after the death of the employee. Under these circumstances, the application is dismissed summarily.


(M.S. Deshpande)
Vice Chairman

trk